GOVERNMENT OF INDIA MINISTRY OFPETROLEUM AND NATURAL GAS RAJYA SABHA QUESTION NO02.03.2010 ANSWERED ON SUPREME COURT JUDGMENTS ON GAS PRICING POLICY

Shri Jai Prakash Narayan Singh

Will the Minister of COALHEALTH AND FAMILY WELFAREINFORMATION AND BROADCASTINGPETROLEUM AND NATURAL GAS be pleased to state :-

(a) whether it is a fact that the Supreme Court had delivered certain judgments over the last twenty years that have had direct bearing on gas pricing and gas utilization policy;

(b) if so, the details of such judgments and their main highlights;

(c) whether the supreme Court had invoked certain articles of the Constitution to articulate its stand on gas utilization policy in a few cases;

(d) if so, how have these judgments impacted Government policies;

(e) whether Government took into account these judgments in its written submissions to the Supreme Court in the RIL-RNRL gas dispute and in the NTPC-RIL gas dispute cases; and

(f) if not, the reasons therefor?

ANSWER

MINISTER OF PETROLEUM AND NATURAL GAS

(SHRI MURLI DEORA)

(a) to (d) : The information will be collected and provided.

(e) and (f): The matter relating to the gas dispute between RIL and RNRL is subjudice before the Supreme Court and this Ministry is not a party to the NTPC-RIL gas dispute case.

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